

the constitutional point to them. There should have been no need to repeat it. Still they are the Supreme Court; it does not matter if he repeats it there also. If anything comes again, we shall be at liberty to discuss the matter, Papers to be laid.

SHRIMATI SHARDA MUKERJEE (Ratnagiri): On a point of order.

MR. SPEAKER: That part of the agenda is over.

SHRIMATI SHARDA MUKERJEE: We look upon you as the custodian of our rights in this House. There is a very important point about which I met you a month ago and it is regarding the Air Force aircraft in which Group Capt. Das crashed.

MR. SPEAKER: You must come through some regular motion.

SHRIMATI SHARDA MUKERJEE: I am very reluctant to raise this matter in the House. As I mentioned....

MR. SPEAKER: I have asked papers to be laid.

SHRIMATI SHARDA MUKERJEE: What is this? Whom are you protecting—the Government? Or the rights of Members?.... (*Interruptions.*)

13.8 hrs.

PAPERS LAID ON THE TABLE

ACCOUNTS OF I. I. T., DELHI AND ANNUAL REPORTS OF NATIONAL INSTITUTE OF FOUNDRY & FORGE TECHNOLOGY, AND INDIAN INSTITUTE OF SCIENCE

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): I beg to lay on the Table:—

- (1) A copy of the Certified Accounts of the Indian Institute of Technology, Delhi for the year 1968-69 along with the Audit Report, therein, under sub-section (4) of section 23 of the Institute of Technology Act, 1961.
- (1) A copy of the Annual Report of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1968-69.

- (3) A copy of the Annual Report of the Indian Institute of Science, Bangalore and the Statement of Accounts for the year 1968-69. [*Placed in Library. See No. LT-3072/70.*]

ANNUAL REPORTS OF DURGAPUR PROJECTS LIMITED AND SINGARENTI COLLIERIES COMPANY LTD.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANNATH RAO): I beg to lay on the Table:—

- (1) A copy of the Annual Report of the Durgapur Projects Limited, Calcutta for the year ended the 31st March, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iii) of the Proclamation dated the 19th March, 1970 issued by the President in relation to the State of West Bengal. [*Placed in Library. See No. LT-3073/70.*]
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Singarenti Collieries Company Limited, for the year 1968-69.

(ii) Annual Report of the Singarenti Collieries Company Limited, for the year 1968-69 along with the Audited Accounts.

[*Placed in Library. See No. 3074/70.*]

REPORT ON WORKING OF COMMISSION OF RAILWAY SAFETY

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): I beg to lay on the Table a copy of the Report on the working of the Commission of Railway Safety for the year 1968-69. [*Placed in Library. See No. LT-3075/70.*]